

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 66/MP/2023**

- Subject** : Petition under Sections 79(1)(c) and (f) of the Electricity Act, 2003 read with Regulations 27, 33A and 33B of the CERC (Grant of Connectivity, Long-Term Access and Medium-Term Open Access in inter-State Transmission and related matters) Regulations, 2009, seeking recognition of force majeure events and issuance of appropriate orders.
- Date of Hearing** : 19.2.2024
- Coram** : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner** : AMP Energy Green Private Limited (AEGPL)
- Respondent** : Central Transmission Utility of India Limited (CTUIL) and 2 Ors.
- Parties present** : Shri Amit Kapur, Advocate, AEGPL  
Shri Akshat Jain, Advocate, AEGPL  
Shri Krishan Rana, Advocate, AEGPL  
Ms. Aashna, Advocate, AEGPL  
Ms. Suparna Srivastava, Advocate, CTUIL  
Ms. Divya Sharma, Advocate, CTUIL  
Shri Rishabh Dubey, Advocate, CTUIL  
Ms. Anusha Nagarajan, Advocate, NTPC  
Ms. Shikha Ohri, Advocate, SECI  
Shri Kartik Sharma, Advocate, SECI  
Shri Swapnil Verma, CTUIL  
Shri Siddharth Sharma, CTUIL  
Shri Lashit Sharma, CTUIL

**Record of Proceedings**

The present petition has been filed by AMP Energy Green Private Limited (AEGPL) under Sections 79(1) (c) and (f) of the Electricity Act, 2003 read with Regulations 27, 33A and 33B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium-Term Open Access in inter-State Transmission and related matters) Regulations, 2009, seeking recognition of *force majeure* events and the issuance of appropriate orders.



2. Learned counsel for the Petitioner submitted that the present petition can be disposed of as Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, has been notified by the Commission.

3. Learned counsel for CTUIL requested that the present petition be listed once more along with Petition Nos. 198/MP/2023 and 273/MP/2023.

4. Learned counsel for the Petitioner did not object to the listing of the present petition with other similar petitions.

5. After hearing the parties, the Commission directed the Registry to list the present petition with Petition Nos. 198/MP/2023 and 273/MP/2023.

6. In the meantime, the protection given to the Petitioner against any coercive action by CTUIL vide RoP dated 23.3.2023, shall continue till the next date of hearing.

**By order of the Commission**

sd/-

(V. Sreenivas)  
Joint Chief (Law)

